

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P No. 257 of 2016**

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Om Prakash Mishra ..... Petitioner(s).

-V e r s u s-

1. The State of Jharkhand

2. Assistant Mining Officer, Khunti ..... Opposite Party (s).

**CORAM:**

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**HON'BLE MR. JUSTICE ANANDA SEN**  
**Through: Video Conferencing**

.....  
For the Petitioner(s) : Mr. Ashim Kr. Sahani, Advocate  
For the State : Ms. Vipul Divya, APP

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03/07.07.2020 Mr. Ashim Kr. Sahani, learned counsel for the petitioner after some arguments seeks permission to withdraw this application with a liberty to raise all the points at the time of framing of charge.

Permission is accorded.

Accordingly, this criminal miscellaneous petition is dismissed as withdrawn with the aforesaid liberty.

If any discharge petition is filed, the court below will pass order in accordance with law without being prejudice by the order passed by this Court.

**(Ananda Sen, J.)**